# COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA No. 296 of 2018 in DFR No. 242 of 2018

Dated: 5<sup>th</sup> April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Power Grid Corporation of India Limited ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan

Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : -

#### ORDER

#### (IA No. 296 of 2018 - For Condonation of Delay)

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant submitted that, there is a delay of 487 days in filing the Appeal which has been explained satisfactorily and sufficient cause has been shown in paragraphs 4 to 12 of the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is taken on record.

The Respondents served unrepresented.

In the light of the submission made by the learned counsel appearing for the Appellant and reasoning given in paragraphs 4 to 12 of the application explaining the delay in filing the appeal, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing of the appeal is condoned. IA No. 296 of 2018 for delay in filing the appeal is allowed.

## **DFR No. 242 of 2018**

### Admit.

Post this matter on 24.07.2018, as requested.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

js/vt